NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH



PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 06.10.2017 AT 10.30 AM $\,$

TRANSFER PETITION NO.	TP(HCW) No.64/HDB/2017
COMPANY PETITION/APPLICATION NO.	CP/398/2016
NAME OF THE COMPANY	Turbo Machinery Engineering Industries Limited
NAME OF THE PETITIONER(S)	Indian Renewable Energy Development Agency Limited
NAME OF THE RESPONDENT(S)	Turbo Machinery Engineering Industries Limited
UNDER SECTION	433 of 1956

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Harshavardhan Albuni	Advo cate	8885 808388	Alashavad

Counsel for Respondent(s):

П	Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
	Siri preeti Duggirale.	Advoict	7-331108705 Preets breekearth Efredh. w	

Heard Shri Harshavardhan Abburi, Learned Counsel for the Petitioner and Ms. Siri Preeti Duggirala, Learned Counsel for the Respondent.

The Learned Counsel for the Petitioner submits he is impleading the Principal borrower and Ms. Siri Preeti.D accepts and waives notice and requests time to submit the reply.

Post the case on 20.10.2017.

Member (T)

Member (J)

Bm